

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 101

IA(I.B.C)/548(CH) 2024

In

CP (IB) No. 226/Chd/Pb/2022

**IN THE MATTER OF:**

Suman Nanda, PG,  
S. Nanda Industries Pvt. Ltd.

...Petitioner

**Under Section:** 94, IBC 2016, Rule 11 of NCLT, 2016

**Order delivered on 05.03.2024**

**CORAM:**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Ms. Manveen Narang, Advocate

For the RP and applicant : Ms. Niharika Sohal, Advocate  
in IA No. 548/2024: Mr. Bishwa Ranjan Chatterjee, RP in person.

**ORDER**

**IA(I.B.C)/548(CH) 2024 and CP (IB) No. 226/Chd/Pb/2022**

IA No. 548/2024 has been filed by the RP to place on record the report under Section 99 of the Code. The same is taken on record. Thus, IA No. 584/2024 is disposed of accordingly and the same be tagged with the main petition for reference purpose.

Learned counsel for the RP is directed to supply a copy of the report to the creditors and file affidavit of service within two days. Objections, if any, be filed within one week after service with a copy in advance to the counsel opposite.

Response to the objections, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 09.04.2024.

-sd-  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM